



ITEM NO.5

COURT NO.7

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRIMINAL APPEAL NO(S). 1559/2024

AMRITA NAND @ TRIBHUVAN ARJARIYA @ BABA

APPELLANT(S)

VERSUS

STATE OF UTTAR PRADESH & ANR.

RESPONDENT(S)

(ONLY PRAYER FOR INTERIM RELIEF IS LISTED
(IA No. 62171/2024 - GRANT OF BAIL)

Date : 15-05-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Appellant(s) Dr. Monika Gusain, AOR

For Respondent(s) Mr. Akshay Amritanshu, AOR
Mr. Divyanshu Rai, Adv.
Mr. Samyak Jain, Adv.

UPON hearing the counsel the Court made the following
O R D E R

After having perused the deposition of the Prosecutrix, we find that the appellant has made out a case for enlarging him on bail, especially when he has undergone more than half of the substantive sentence. Accordingly, the sentence of the appellant stands suspended and he shall be enlarged on bail pending the final disposal of this Appeal.

For that purpose, we direct that the appellant shall be produced before the Trial Court within a period of one week from today. The Trial Court shall enlarge the appellant on bail on appropriate terms and conditions, till the final disposal of this

Appeal.

Needless to add that what is stated in this order shall not be construed as a finding on the merits of the Appeal.

The prayer for interim relief stands disposed of accordingly.

**(ASHISH KONDLE)
COURT MASTER (SH)**

**(AVGV RAMU)
COURT MASTER (NSH)**